

फोन-मित्रता की आड़ में देह-व्यापार

4641. श्री रमा शंकर कौशिक:

श्री रामगोपाल यादव:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ध्यान दिनांक 5 जुलाई, 1998 को "राष्ट्रीय सहाय" में "फोन-मित्रता के नाम पर देह-व्यापार" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है; और

(ख) यदि हां, तो सरकार की इस पर क्या प्रतिक्रिया है तथा इस संबंध में क्या कार्रवाई की गई है?

गृह मंत्री (श्री लाल कृष्ण आडवाणी): (क) और (ख) जी हां, श्रीमान! दिल्ली पुलिस ने समाचार पत्रों में विज्ञापित कुछ टेलीफोन नम्बरों के आधार पर यह पता लगाने के लिए जांच-पड़ताल की थी कि क्या इन टेलीफोन नम्बरों का प्रयोग देह व्यापार के लिए तो नहीं किया जा रहा है। तथापि, जांच-पड़ताल से इन टेलीफोन नम्बरों के स्वामियों द्वारा किसी प्रकार की ऐसी गैर-कानूनी गतिविधि किए जाने का पता नहीं चला है।

Task Force for Arresting Veerappan

4642. PROF. RAM GOPAL YADAV:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to constitute a task force with collaboration of Tamil Nadu and Karnataka Government to nab elusive sandalwood smuggler Veerappan who has been abducting time to time and abducted four persons recently; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The Central Government is not considering constitution of a Task Force to nab Veerappan, since a Special Task Force comprising the Police Officers from Tamil Nadu and Karnataka is already in existence for this purpose.

Human Rights Commission in the States

4643. SHRI KHAGEN DAS:
SHRI NILOTPAL BASU:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 28 given in the Rajya Sabha on 27th May, 1998 and state:

(a) the dates on which each of these State Human Rights Commission have come into existence in the concerned States;

(b) whether the National Human Rights Commission has made many observations about the function of any of these State Commissions and the cooperation accorded to them by the respective State Governments; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) As per the available information, the date on which each State Human Rights Commission has come into existence in the concerned states, is given in the enclosed statement (*See below*).

(b) and (c) Yes, Sir. Paras 8.4 and 8.5 of the Annual Report of the National Human Rights Commission for the year 1996-97 contain the observations of the Commission regarding the functioning of the State Human Rights Commissions. The Annual Report of the Commission for the year 1996-97 has been laid on the Table of Rajya Sabha on 10.6.98.

Statement

Date on which the State Human Rights Commission has come into Existence in the States.

<i>Name of the State</i>	<i>Date of which State Human Rights Commission has come into existence in the State</i>
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Assam	19.03.96
Himachal	18.03.95
Jammu & Kashmir	08.08.97
Madhya Pradesh	13.09.95